

**Rubber Board Assistance to Tribals
in Assam**

4269. DR. JAYANTA BONGPI :
Will the Minister of COMMERCE be
pleased to state :

(a) the number of tribal beneficiaries assisted by the Rubber Board in the Karbi Anglong district of Assam since the Board started its function there;

(b) the subsidy released to such tribal beneficiaries during the above period, year-wise; and

(c) the details of the area in hectares covered by rubber crop during the above period ?

THE MINISTER OF STATE OF
THE MINISTRY OF COMMERCE
(SHRI P. CHIDAMBARAM) : (a)
Approximately 425 tribal rubber
growers have been assisted by the
Rubber Board since it started
functioning in Assam.

(b) An amount of about Rs. 57.50
lakhs has been released as financial
assistance to the above tribal
beneficiaries, year-wise break-up of
which is as follows :—

Till	1986-87	Rs. 2.25 lakhs
	1987-88	Rs. 14.24 lakhs
	1988-89	Rs. 15.33 lakhs
	1989-90	Rs. 16.05 lakhs
	1990-91	Rs. 9.63 lakhs

(c) Year-wise break-up of area
planted with rubber in Karbi Anglong
is given below :—

Year	Extent (Ha.)
1980	122.78
1981	192.96
1982	14.26

Year	Extent (Ha.)
1983	21.62
1984	41.00
1985	35.70
1986	15.69
1987	204.90
1988	208.03
1989	114.79
1990	14.00
TOTAL	985.73

**Inclusion of Handloom Reservation
Act, 1985 in Ninth Schedule of
Constitution**

4270. SHRI MORESHWAR
SAVE : Will the Minister of TEX-
TILES be pleased to state :

(a) whether there is any proposal
to include the Handloom Reservation
Act, 1985 in the Ninth Schedule of the
Constitution; and

(b) if so, the details in this
regard ?

THE MINISTER OF STATE OF
THE MINISTRY OF TEXTILES
(SHRI ASHOK GEHLOT) : (a) and
(b) The matter of reservation of pro-
ducts for exclusive production on
handlooms is a commitment of the
Government. This was enshrined in
the Handlooms (Reservation of
Articles for Production) Act, 1985 and
was to be implemented through
orders issued under the Act whereby a
total of 22 handloom items were reser-
ved for exclusive production on
handlooms.

Because of the legal bottlenecks, the
Act and the orders have remained vir-
tually inoperative. To overcome these
legal problems the Constitution
(Seventythird Amendment) Bill 1990
was introduced for consideration and